

3rd March, 1960 and state whether any of the six candidates selected for the posts of Assistant Commissioner for Scheduled Castes and Scheduled Tribes belong to Scheduled Castes for Scheduled Tribes?

The Deputy Minister of Home Affairs (Shrimati Alva): No, Sir.

School Buildings in Delhi

1449. Shri Ram Garib: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 552 on the 29th February, 1960 and state:

(a) the names of the 48 schools of Delhi for which pucca buildings are proposed to be constructed together with their construction programmes;

(b) whether Government propose to allow private agencies such as D.A.V., Ramjas and S.D. and Dayal Singh Trust etc., to start schools in Government colonies;

(c) whether any request has been received by Government from any of them for allotment of land for the purpose; and

(d) if so, from whom and where?

The Minister of Education (Dr. K. L. Shrimali): (a) A statement is laid on the Table of the Sabha. [See Appendix III, annexure No. 4].

(b) There is no restriction on the opening of schools by private agencies in Government colonies.

(c) No, Sir.

(d) The question does not arise.

Skilled Employees in Ordnance Factories

1450. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) the number of skilled employees working in the Ordnance Factories in 1959; and

(b) the number which is permanent and the number which is temporary?

The Minister of Defence (Shri Krishna Menon): (a) and (b). The number of employees in the Ordnance Factories classed as skilled workers as on 31-12-1959 was 3832. 1174 of them were permanent and 2658 were temporary.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PLANE CRASH NEAR BANARAS

Shri S. M. Banerjee (Kanpur): Sir, Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

“Plane crash near Banaras on the 23rd March, 1960, resulting in the death of three French nationals.”

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, a French registered Piper Apache aircraft, F/BAFH, crashed soon after getting airborne, at Varanasi Aerodrome at 14:23 hours IST on 23rd March, 1960. The three occupants, Pilot Codet, a navigator and a lady passenger, were killed and the aircraft was destroyed by fire. All the persons killed are reported to be French nationals. The aircraft crashed approximately 600 yards west of the Control Tower.

Shri B. B. Roy, Deputy Chief Engineer, Civil Aviation Training Centre, Allahabad, has been instructed to proceed immediately and conduct a preliminary investigation at the site. The accident has also been reported on telephone to the French Embassy. It is understood that an officer from the French Embassy has also proceeded to Varanasi. Further details of the accident are awaited, and I

[Dr. P. Subbarayan]

can take the point no further now till the report comes.

12.04 hrs.

ESTIMATES COMMITTEE

SEVENTY-SEVENTH REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Seventy-seventh Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part I (Organisation of the Development Commissioner, Small Scale Industries).

12-03 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT AND INTER-STATE CORPORATIONS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Notification No. G.S.R. 293 dated the 12th March, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1953. [Placed in Library. See No. LT-2019/60].
- (ii) The Bombay Housing Board (Reconstitution) Order, 1960, published in G.S.R. 176, dated the 20th February, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-2020/60].

12.04½ hrs.

DEMANDS FOR GRANTS*—Contd.

MINISTRY OF TRANSPORT AND COMMUNICATIONS—Contd.

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Transport and Communications. The hon. Minister may continue his speech.

Shri Tyagi (Dehra Dun): Sir, I rise to a point of order. It is our privilege, Sir, to have a parliamentarian of your standing in the Chair to guide us on matters where procedure is concerned. My difficulty arises out of an anomaly. This is a stage where we are discussing the Demands for Grants under the control of a particular Ministry, where we give our opinions by way of proposing a reduction by one rupee, by hundred rupees and like that in cut motions. Now, it is a matter which directly touches the expenditure items. If there is a case where a Ministry has erred, the result would be that there would be a lot of reduction of revenue. In that case, how should the Parliament express itself? Supposing there is an important measure taken.

AMENDMENT TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, on behalf of Shri B. Gopala Reddi, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 299, dated the 12th March, 1960 making certain further amendment to the Medicinal and Toilet Preparation (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-2021/60].

Mr. Speaker: Order, order. I have understood the hon Member's point of

*Moved with the recommendation of the President.